



2026:AHC:28454

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**WRIT - C No. - 3624 of 2026**

Mohd. Ahamad

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|----------------------------------------------------------|
| Counsel for Petitioner(s) | : Bajir Singh Yadav, Kamlesh Kumar Singh, Vivek Kushwaha |
| Counsel for Respondent(s) | : Bhupendra Kumar Tripathi, C.S.C.                       |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. After some arguments, learned counsel for the petitioner confined his prayer only to direct the respondent No.2/Additional Commissioner (Administration) Varanasi Region Varanasi decide the Revision No.3194 of 2025 (Computerized Case No.C202514000003194) expeditiously.
2. It is argued by learned counsel for the petitioner that the matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
3. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Administration) Varanasi Region Varanasi to decide the aforesaid Revision ***strictly in accordance with law*** but without granting unnecessary adjournment unless there is no legal impediment.

**(Prakash Padia,J.)**

**February 9, 2026**

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